

वरिष्ठ लिपिक के वेतनमान में संशोधन किया जाना

3556. श्री नागमिणः

श्री ईश दत्त यादवः

क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) वरिष्ठ लिपिक के वेतनमान में संशोधन करने से संबंधित लम्बे समय से लंबित इस मामले को निपटाने में विलम्ब के क्या कारण हैं।

(ख) क्या पांचवे वेतन आयोग द्वारा अपना प्रतिवेदन प्रस्तुत कर दिये जाने को देखते हुए विवाधन बोर्ड से अपना निर्णय शीघ्र देने के लिए कहा गया है, और

(ग) यदि नहीं, तो इसके क्या कारण हैं?

कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री एस. आर. बालसुब्रह्मण्यन): (क) से (ग) कार्मिक और प्रशिक्षण विभाग को विभागीय परिषद में कर्मचारी पक्ष द्वारा केन्द्रीय सचिवालय लिपिक सेवा के उच्च श्रेणी लिपिकों के वेतनमान को 1200-2040 रुपये से बढ़ाकर 1400-2600 रुपये करने संबंधी उठाई गई मांग को, इस मामले में असहमति रिकॉर्ड करने के परिणामस्वरूप मई, 1992 में विवाचन बोर्ड को भेज दिया गया। बोर्ड ने विभिन्न तारीखों को इस मामले की सुनवाई की। इस मामले पर आगे सुनवाई 24.7.1996 को की जानी थी। तथापि, कर्मचारी पक्ष के सदस्य के कहने पर सुनवाई की नयी तारीख अभी नियत तथा संसूचित की जानी है। संयुक्त परामर्श तंत्र (जे. सी. एम.) योजना विवाचन बोर्ड द्वारा मामलों के निपटान के लिए कोई समय सीमा निर्धारित नहीं करती। सरकार द्वारा मामले में और आगे कार्यवाही बोर्ड का निर्णय प्राप्त होने पर ही की जा सकती है।

सी. बी. आई. द्वारा पंजाब पुलिस के अतिरिक्त महानिदेशक के विरुद्ध कार्रवाई किया जाना।

3557. श्री रामगोपाल यादवः

श्री ईश दत्त यादवः

क्या सरकार का ध्यान दिनांक 4 अप्रैल, 1997 के राष्ट्रीय सहरा में सी. बी. आई. ने पंजाब के अतिरिक्त महानिदेशक का कारनामा उजागर किया, शीर्षक से प्रकाशित समाचार की ओर दिलाया गया है।

(ख) यदि हां, तो इस पर सरकार की क्या प्रतिक्रिया है, और

(ग) क्या सरकार उक्त महानिदेशक को सेवा में बनाए रखेगी तथा यदि नहीं, तो सरकार इस संबंध में क्या कार्रवाई करने का विचार रखती है?

कार्मिक, लोक शिकायत और पेंशन मंत्रालय में राज्य मंत्री तथा संसदीय कार्य मंत्रालय में राज्य मंत्री (श्री एस. आर. बालसुब्रह्मण्यन): (क) से (ग) जी, हां। पंजाब सरकार के अनुरोध पर केन्द्रीय अन्वेषण ब्यूरो ने यह मामला दर्ज किया तथा अतिरिक्त पुलिस महानिदेशक (प्रशिक्षण), पंजाब तथा अन्य के विरुद्ध केन्द्रीय अन्वेषण ब्यूरो द्वारा एक चार्ज शीट दाखिल की गई है और मामला न्यायालय में विचाराधीन है। चूंकि अधिकारी पंजाब सरकार से सम्बद्ध मामलों के संबंध में सेवागत है, अतः राज्य सरकार ही मामले में कार्रवाई करने के लिए सक्षम प्राधिकारी है।

Counting of Service for Pension

3558. SHRI SURENDRA KUMAR SINGH:
SHRI SANJAY NIRUPAM:

Will the PRIME MINISTER be pleased to state:

(a) whether counting of service for pension is allowed on mobility of person nel between a Central Government De partment and a Central autonomous/ statutory body and from one Central autonomous/statutory body to another such body;

(b) whether any instructions have been issued in the recent past that the Reserve Bank of India, State Bank of India and its subsidiaries, the nationalised banks, the Life Insurance Corporaiton of India, etc. are not to be treated as Central autonomous/statutory bodies for the purpose; and

(c) if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUB-RAMONIYAN): (a) and (b) Yes, Sir.

(c) A Central autonomous body has been defined in DP&AR's O.M. dated 29.08.1984, "a body which is financed wholly or substantially from cess or Central Government grants. Substantially means more than 50% of the expenditure of the autonomous body is met through cess or Central Government grants. Autonomous body includes a Central Statutory body or a Central University but does not include a public under-taking". The definition of central autonomous body has been further clarified *vide* O.M. dated 31.03.1987, as a non-profit making organisation which is financed wholly or substantially from cess or Central Government grants, as defined in the O.M. dated 29.8.1984. RBI, SBI, nationalised banks and LIC etc. do not fulfill the conditions laid down in above O.M. and as such cannot be treated at par with Central autonomous bodies for the purpose of counting of past service. To clarify the above position, Government has also issued two circulars dated 30.05.1995 and 13.09.1996.

Agreement between the Government of India and the Swiss Authorities

3559. SHRI SANATAN BISI: Will the PRIME MINISTER be pleased to state:

(a) what are the contents of the agreement relating to Bofors papers entered into between the Government of India and the Swiss authorities for sharing of information;

(b) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S. R. BALASUBRAMONIYAN): (a) and (b) A Memorandum of Understanding was entered into on February 20, 1989 between the Government of India and the Government of the Confederation of Switzerland for providing to each other, on the basis of reciprocity and in accordance with their national law, the

widest measure of assistance in criminal matters. The Memorandum of Understanding provide, *inter alia*, that "...Information obtained through the means of judicial assistance shall not be used for investigative purposes nor be introduced into evidence in the requesting State in any proceeding relating to offences for which assistance is not admissible. Any further use shall be subject to approval by the appropriate authority of the requested State..."

Further, in accordance with the requirement of Swiss laws and in connection with the Letter Rogatory issued by the competent Court in Delhi to the competent judicial authorities in the Confederation of Switzerland, the Government of India submitted an undertaking on February 6, 1990 to the competent Court in Delhi and to the Swiss authorities affirming *inter alia* that "...the information contained in the documents or statements which are sent in response to the request shall be used only in the case in which the Letter Rogatory is issued and shall not be used in any other case or matter of the following nature:

(a) to prosecute any offence of a political nature;

(b) to prosecute any offence against Military Law; and

(c) for criminal proceedings, civil proceedings or administrative proceedings in relation to any violations which may have the effect of reducing fiscal revenue; or monetary, commercial or economic crimes."

The Government of India has also affirmed not to disclose any such information to the authorities charged with related administrative or enforcement duties either in India or elsewhere.

Implementation of Reservation for Physically Handicapped

3560. MISS SAROJ KHAPARDE: Will the PRIME MINISTER be pleased to state: